

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).896/2012

(From the judgement and order dated 14/12/2010 in WP No.5/2010 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

MAULIN J BAROT

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP, exemption from filing O.T., permission to file additional documents and prayer for interim relief and office report)

Date: 02/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Ramesh K. Mishra, Adv.

For Respondent(s) Ms. Meenakashi Lekhi, Adv.
Mr. Harish Pandey, Adv.
Mr. Vibhu Shankar Mishra, Adv.
Mr. Shabnam, Adv.

UPON hearing counsel the Court made the following
O R D E R

Having heard learned counsel for the parties at some length, we feel that it would be proper and expedient if the High Court is requested to dispose of the Special Civil Application No. 13550 of 2000 expeditiously.

It is pointed out that the aforesaid application was last listed on 29.11.2010. However, it appears that since 08.04.2008, no effective orders have been passed by the High Court. In that view of the matter, we request the High Court to take up the aforesaid application for final disposal as expeditiously as possible. The High Court would be free to pass any order or issue such directions as may be considered necessary for adjudication of the subject issue.

We, however, direct that till the High Court disposes of the Suo Motu action, no further allotments or permission to transfer the plots already allotted under the Government Resolutions in question, would be granted without the leave of the High Court. It may be noted that according to learned counsel appearing for the respondent, the State Government has not made any afresh allotments after the year 2000 and as a matter of fact, the entire policy for such allotments is being re-examined.

Call for directions after six months.

| (Jayant Kumar Arora)
| Sr. P.A.

| | (Charanjeet Kaur)
| | Court Master

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